

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 414**  
**CA(CAA)/20/ND/2023**

**IN THE MATTER OF:**

AKG Extrusions Private Limited  
and  
AKG Plastics Private Limited

...

Applicant

**Under Section 230-232 of the Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the RD : Ms. Jyoti Khurana, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant and Learned Counsel for the RD are present through video-conferencing. Learned Counsel for the applicant has submitted that they have already approached the OL for verification of documents. Report of OL is not on Board. No representation on behalf of the OL. Issue Court Notice to the OL for their appearance in this matter. Let this matter be posted to 27.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**